

**THE MOTOR VEHICLES (AMENDMENT)
ACT, 2001**

No. 39 OF 2001

[11th September, 2001.]

An Act further to amend the Motor Vehicles Act, 1988.

BE it enacted by Parliament in the Fifty-second Year of the Republic of India as follows:—

1. (1) This Act may be called the Motor Vehicles (Amendment) Act, 2001.

Short title
and com-
mencement.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

59 of 1988.

2. In section 66 of the Motor Vehicles Act, 1988 (hereinafter referred to as the principal Act), in sub-section (3), clause (f) shall be omitted.

Amendment
of section 66.

3. In section 67 of the principal Act, in sub-section (1), in clause (i), the proviso shall be omitted.

Amendment
of section 67.